

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**IA NOs. 391 & 392 OF 2015 IN**  
**DFR NO. 1474 OF 2015**

**Dated: 17<sup>th</sup> December, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Jharkhand Urja Sancharan Nigam Ltd. .... Appellant(s)**  
**Versus**  
**M/s. Kohinoor Power Pvt. Ltd. & Anr. ....Respondent(s)**

**Counsel for the Appellant (s) : Mr. Himanshu Shekhar**  
**Mr. Aabhas Parimal**  
**Mr. Navin Kumar**  
**Counsel for the Respondent(s) : Mr. Devashish Bharuka and**  
**Mr. Ravi Bharuka for R.1**  
**Mr. Farrukh Rasheed for R.2**

**ORDER**  
**IA Nos. 391 & 392 of 2015**  
**(Appls. for condonation of delay in filing & re-filing the appeal)**

There is 15 days delay in filing and 30 days delay in re-filing the Appeal. In this application, the applicant/appellant has prayed that the delay in filing and in re-filing be condoned.

We have heard learned counsel for applicant/appellant. Counsel for respondent no.1 and respondent no.2 are present. Counsel for respondent no.1 has strenuously opposed the condonation of delay. However, we have perused the explanation offered in Interim Applications. We find it to be acceptable. Hence, delay in filing and in re-filing the Appeal is condoned. Applications are disposed of.

Registry is directed to number the Appeal. List the matter for admission on **15.01.2016.**

**(I.J. Kapoor )**  
**Technical Member**  
**mk/hcj**

**(Justice Ranjana P. Desai)**  
**Chairperson**